

Medical Seminar held in Calcutta

9421. SHRI MUHAMMED SHERIFF :
SHRI VARKEY GEORGE :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether any Medical Seminar was held in Calcutta on the 10th April, 1973 ; and

(b) if so, the broad outlines of the discussions held and the decisions arrived at in the Seminar ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : (a) and (b) An informal meeting with the Directors of Health Services of West Bengal, Bihar, Orissa, Assam & Tripura under the chairmanship of the Union Deputy Minister for Health and Family Planning was held at Calcutta on 13th & 14th April, 1973 at which various problems relating to the important communicable diseases present in the community and the difficulties standing in the way of the implementation of the Prevention of Food Adulteration Act were discussed.

We have no information about any Seminar on April 10, 1973.

Malpractices of private dealers of Fertilisers

9422. SHRI SUKHDEO PRASAD VERMA : Will the Minister of AGRICULTURE be pleased to state ;

(a) whether Government are aware of the malpractices indulged in by private dealers of the fertilizer produced in the private sector ; and

(b) if so, the steps Government are taking in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) No

specific reports of malpractices by private dealers have been received. But general reports of some unscrupulous dealers taking advantage of shortage in fertilisers and indulging in malpractices such as adulteration and black-marketing have been received.

(b) State Governments have been given adequate powers under the Essential Commodities Act to effect searches, seizures and otherwise apprehend a offenders indulging in malpractices. Deterrent punishment has been provided for in the Essential Commodities Act, 1955 for dealers indulging in malpractices in the sale of fertilisers. Recently, the Fertiliser (Control) Order, 1957 has been declared as a 'Special Order' under the provisions of the Essential Commodities Act, 1955, enabling the State Government to try such offenders in a summary way for securing their easier and quicker conviction. The State Governments have been requested to undertake a drive for prosecution of persons found to be violating the provisions of the Fertiliser Control Order.

Family and Child Welfare Projects

9423 SHRI SUKHDEO PRASAD VERMA : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) the number of Family and Child Welfare Projects functioning in the country during 1972-73 ; and

(b) the number of such projects likely to be increased during the year 1973-74 with the location thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM) : (a) 281 on 31-3-1973.

(b) There will be no further expansion of the Family and Child Welfare Programme.